

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(2)

O.A.NO. 155/92

DATE OF DECISION: 05.02.1992.

SH. L.P. GUPTA

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

CORAM:-

THE HON'BLE MR. T.S. OBEROI, MEMBER(J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A)

COUNSEL FOR THE APPLICANT : SH. B.B. SAWHNEY

ORAL JUDGEMENT

(delivered by Hon'ble Mr. T.S. Oberoi, Member(J)).

Heard the learned counsel for the applicant. After perusal of the material on record, together with the documents filed alongwith, we find that the matter relates to 1983, as would be evident from the application dated 25.10.1990, submitted by the applicant to the DRM, Northern Railway, New Delhi (copy at page 9 of the paper-book). Further, according to the learned counsel for the applicant, partial relief, as prayed for by the applicant, was granted under the above order, and thereafter, the matter made no progress, whatsoever. The learned counsel for the applicant also stated that the matter was taken up again, through NRMU, as would be apparent from the agenda of the P.N.M. at page 8 of the paperbook. The learned counsel further pointed out that the matter was also taken up by the Chief Enquiry Supervisor, Delhi

Main, on 25.10.1990 (P.10 of the paperbook), but there had been no response from the respondents.

After carefully considering the above position, we are of the view that as the matter pertains to 1983, the same is obviously time-barred. Further, we feel that once the matter has been re-initiated through the Forum of P.N.M., let it be pursued to its logical conclusion. Application disposed of, accordingly.

*I.K. Rasgotra*  
(I.K. RASGOTRA)

MEMBER(A)

*T.S. Oberoi*  
(T.S. OBEROI)

MEMBER(J)

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